

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A.325 of 1996

Present: Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Dr. B.C.Sarma, Administrative Member.

1. ACHHIREEN BIBI, W/o. Late Sabur Ali Khan, residing at Vill. & PO: Nazra, Dist. South 24-Pgs.
2. RAJIQUAL ISLAM KHAN, S/o. Late Sabur Ali Khan, residing at Vill. & PO. Nazra, Dist. South 24-Pgs.
3. ANGAR ALI KHAN, S/o. Late Sabur Ali Khan,
4. ROHAN ALI KHAN, S/o. Late Sabur Ali Khan.

....Petitioners.

-Versus-

1. Union of India, Service through the Chairman Railway Board, Rail Bhawan, New Delhi.
2. General Manager, E.Rly., Fairlie Place, Cal-1.
3. Chief Personnel Officer, E.Rly., Fairlie Place, Cal-1.
4. Divl.Rly. Manager, E.Rly., Sealdah Dvn, Sealdah.
5. Sr.Dvl.Personnel Officer, E.Rly., Sealdah.

...Respondents.

For the petitioners : Mr.G.Choudhury, counsel.

For the respondents: Mr. B.K.Arora, counsel.

Heard on: 19.8.97.

Ordered on: 19.8.97.

O R D E R

A.K.Chatterjee, V.C.

The husband of the petitioner no.1 and father of the remaining petitioners, Sabur Ali Khan, was working as Point Man under E.Rly., Sealdah Division, and had retired on 31st January, 1994 and died on 28.10.94. The instant

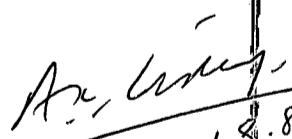
application has been filed claiming revision of pension of Sabur Ali Khan and also for some other consequential benefits, such as, leave salary, difference of gratuity, commuted value of pension etc. It is on the record that the petitioner no.1, the widow of the deceased employee, had made representations at least on two occasions, which do not appear to have been disposed of till this day.

Mr. Arora, 1d. counsel appearing on behalf of the respondents, ^{for} ~~confessed~~ that no reply has been filed on behalf of the respondents despite repeated opportunities.

In the circumstances, hearing the 1d. counsel for both the parties and on perusal of the application together with annexures, we dispose it of by giving a direction upon the respondents, in particular, ^{upon} the respondent no.3 herein, to treat the application as a representation for the reliefs claimed therein and dispose of the same by passing a speaking order within 8 weeks from the date of communication of the order. Order passed on such representation, shall also be communicated to the petitioner within 1 week thereafter.

No order as to costs.


B.C. Sarma)
Member (A)


(A.K. Chatterjee)
Vice-Chairman.